

संविधान के कुछ अन्य अनुच्छेदों में भी ऐसी ही व्यवस्थाएं दी गई हैं। जब संविधान में किसी खास चीज के लिये दो वैकल्पिक उपायों की व्यवस्था हो तब यह आवश्यक नहीं कि उनमें से एक को दूसरे पर प्राथमिकता दी जाय। अनुच्छेद 300 के परन्तुओं के अर्थों में भारत के राष्ट्रपति की विनियम निर्माण शक्ति को संक्राणकालीन अथवा अल्पकालीन नहीं कहा जा सकता और सरकारी कर्मचारी सेवा की शर्तों के विनियमन के लिये विधि-निर्माण में प्रवृत्त होना सरकार के लिये अनिवार्य नहीं है। भारत में सरकारी सेवा का नियंत्रण प्रमुख रूप से सरकार द्वारा बनाये गये नियमों द्वारा होता है क्योंकि इस से प्रशासन को विकासशील समाज की आवश्यकताओं की पूर्ति के लिए समय-समय पर आवश्यक परिवर्तन करना सुविधाजनक हो जाता है। किन्तु इन बारे में विधि निर्माण के प्रश्न की प्रशासन पुंवार आयोग द्वारा जांच किये जाने की संभावना है। आयोग का प्रति-वेदन प्राप्त होने पर सरकार द्वारा इस प्रश्न की जांच की जायेगी।

{THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): fa) No, Sir.

(b) Article 309 of the Constitution provides for two alternative modes for prescribing the method of recruitment and conditions of service of Government servants, namely.

- (1) Legislation, and
- (2) Presidential Regulations.

Similar provisions are contained in some other articles of the Constitution. When the Constitution provides for two alternative modes for a certain thing, it is not mandatory that one must be preferred to the other. The regulation-making power of the President of India under proviso to Article 309 cannot be said to be transi-

tory or short-term and it is not obligatory on the part of the Government to sponsor legislation for regulating the conditions of service of Government servants. Public services in India have been largely governed by rules framed by Government because this facilitates periodic changes that are necessary to adjust the administration to the needs of a developing society. However, the question of legislation in this respect is likely to be examined by the Administrative Reforms Commission on receipt of whose report it will be examined by Government.]

#### माध्यमिक शिक्षकों का संसद् के सम्मुख दर्शन

1114. श्री रेवती कान्त सिंह : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान हिन्दी दैनिक हिन्दुस्तान, दिनांक 1 अगस्त, 1967 में प्रकाशित इस समाचार की ओर दिलाया गया है कि अखिल भारतीय माध्यमिक शिक्षक संघ की महा परिषद् के निर्णयानुसार संसद् के आगामी सत्र के समय माध्यमिक शिक्षक संसद् भवन के सामने प्रदर्शन करेंगे; और

(ख) यदि हाँ, तो सरकार इस सम्बन्ध में क्या कार्यवाही करने का विचार रखती है ?

#### 7 [SECONDARY TEACHERS DEMONSTRATION BEFORE PARLIAMENT

1114. SHRI REWATI KANT SINGH: Will the Minister of EDUCATION be pleased to state:

(a) whether Government's attention has been drawn to a news published in the Hindi daily 'Hindustan' of the 1st August, 1967 which says that according to a decision taken by the Council of All India Secondary Teachers' Federation the secondary teachers will demonstrate before the Parliament House during the next session of Parliament; and

(b) if so, what action Government propose to take in this regard?!

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत जहाजाद) : (क) जी हाँ।

(ख) भारत सरकार अध्यापकों की मांगों पर विचार कर रही है। इस समय इस मामले में कुछ कहना सम्भव नहीं है।

[THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) The Government of India is considering the demands of the teachers. It is not possible to say anything in the matter at this stage.]

#### HOTEL USED FOR IMMORAL PURPOSES

1115. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Raj Hotel in Subzimandi Delhi is used for immoral purposes and that illicit liquor is also served there;

(b) how many times this hotel has been raided under the Immoral Traffic Act so far; and

(c) whether it is a fact that this hotel keeps illicit liquor in its godown in 9-R, Indra Market and if so, how many times this godown has been raided?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No complaint has been lodged with the Police of any such acts.

(b) and (c) In the current year this hotel was checked 16 times but no incriminating fact came to light. House No. R-9, Indra Market, Delhi is not a godown but is the residence of the proprietor of the hotel.

// ] English translation.

#### STAGNATION AMONG ASSISTANTS IN CENTRAL GOVERNMENT OFFICES

1116. SHRI RAM CHANDER: SHRI JAGAT NARAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the committee of Joint Secretaries appointed to go into the question of removing stagnation from amongst the cadre of Assistants in Central Government Offices, by introducing a new grade of Senior Assistants converting a certain percentage of the existing posts of Assistants into that grade, or otherwise has since submitted its report;

(b) if so, what are their recommendations; and

(c) if the answer to part (a) above be in the negative, what are the reasons for the delay in submitting the report and by when the report will be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir. The Committee has submitted its report a few days ago.

(b) The Committee has not recommended introduction of a Selection Grade for Assistants.

(c) Does not arise.

#### CODE OF CONDUCT FOR LEGISLATORS

1117. SHRI RAM CHANDER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have under consideration the question of evolving a code of conduct for Members of Legislatures in India for preservation of healthy democratic traditions in the country; and

(b) if so, what steps have been or are being taken to evolve such a code in consultation with the leaders of various political parties?